

DELHI LEGISLATIVE ASSEMBLY

BULLETIN PART-II

(GENERAL INFORMATION RELATING TO LEGISLATIVE AND OTHER MATTERS)

No.203

Dated the 18th July, 1995

- (1) Commencement of Seventh Session of the First Legislative Assembly of the National Capital Territory of Delhi.

Members are informed that the Seventh Session of the First Legislative Assembly of the National Capital Territory of Delhi will commence on Monday, the 7th ^{18th} ~~August, 1995~~ at 14.00 Hours in the Assembly Hall, Old Secretariat, Delhi.

- (2) Allotment of days for the transaction of business during the Seventh Session.

The sitting of the Legislative Assembly for the transaction of business have been fixed provisionally for 7th, 8th, 9th and 11th August, 1995. 18, 19, 20, 21 and 22 December 1995

The provisional calendar of sittings is annexed herewith.

- (3) Time of sitting of Legislative Assembly.

Until the Speaker otherwise directs, Legislative Assembly will, on days when there are sittings, sit from 2.00 P.M. onwards and will continue till it is adjourned for the day.

- (4) Allotment of days for answering questions during the Seventh Session (Rule 34).

The following days for answering questions by Ministers in rotational order have been set out below during the Seventh Session:

DEPARTMENTS	DATE OF ANSWERING QUESTIONS
A. Administrative Reforms, General Administration, Development, Excise, Labour, Law & Justice, Urban Development, Welfare of SC/ST.	7-8-1995 78.12
B. Services, Vigilance, Environment, Forest & Wildlife, Tourism, Elections, Technical Education, Education, Prevention of Food Adulteration, Transport.	8-8-1995 16.12
C. Food & Supplies, Public Relations, Sales Tax, Gurudwara Elections, Finance, Social Welfare, Employment, Home, Jails, Revenue, Co-operative.	9-8-1995 20.12
D. Land & Building, Irrigation & Flood, Industries, Medical & Public Health, Agriculture, Languages, Planning.	11-8-1995

(5) Notice of Questions and holding Ballots.

Under Rule 30 of the Rules of Procedure and Conduct of Business in the Legislative Assembly, not less than 12 days clear notice of questions is to be given by the Members and not more than THREE STARRED QUESTIONS on a day can be asked vide Rule 33 ibid. It has been decided that the notices of question for the Seventh Session will be received upto the dates given below in respect of various departments vide Col.3 and 4. The ballot thereof will be held on the dates indicated against each in the room of Secretary, Vidhan Sabha at 17.00 Hrs. Hon'ble Members are welcome to participate in the exercise.

Contd.....3

S.No.	Date of Sitting	Departments	Last Date of receipt of notices of questions for the Deptt. indicated in Column-3.	Date of holding ballots for the notices of questions for determining priority for oral answers.
1.	7-8-1995	Administrative Reforms, General Admn., Development Excise, Labour, Law & Justice, Urban Development, Welfare of SC/ST	24-7-1995 upto 3.00 P.M.	24-7-1995 at 5.00 P.M.
2.	8-8-1995	Services, Vigilance Environment, Forest and Wildlife, Tourism, Elections, Technical Education and Education, Prevention of Food Adulteration, Transport.	25-7-1995 upto 3.00 P.M.	25-7-1995 at 5.00 P.M.
3.	9-8-1995	Food & Supplies, Public Relations, Sales Tax, Gurudwara Elections, Finance, Social Welfare, Employment, Home, Jails, Revenue, Co-operative.	26-7-1995 upto 3.00 P.M.	26-7-1995 at 5.00 P.M.
	11-8-1995	Land & Building, Floods, Industries, Medical & Public Health, Agriculture, Languages, Planning.	28-7-1995 upto 3.00 P.M.	28-7-1995 at 5.00 P.M.

- NOTE: a) Notices of questions for the Seventh Session will be received with immediate effect.
- b) The member may give notice of only five questions in a day including Starred and Unstarred.
- c) Hon'ble members may kindly note that if notice of any question is received after the last date and time in respect of various departments (vide Col.3 and 4 of para 5) such a notice shall stand disallowed.
- d) The clubbing of questions will be done in case more than one member gives notice of question on the same subject matter, and notices of question subsequently received on repeating in substance the same subject matter are liable to be disallowed (Rule-28[vi]).
- e) Members are requested to indicate clearly and legibly their priority on the questions. In case no priority is indicated, the same will be decided according to their time and receipt.
- f) Ballots will be held ~~in the presence of an Officer of the Assembly Secretariat.~~ Members are requested to kindly make it convenient to witness the balloting of notices of question on the dates fixed for the purpose (Rule-30[4]).

(6)

Special Mentions under Rule 259.

Hon'ble Speaker was pleased to issue directions regarding procedure for raising of special mentions under Rule 259 vide Bulletin Part-II dated 31st March, 1995. The Hon'ble Members who want to raise matters under Rule 259 may give notice of the same by 11.00 A.M. on the date the matter is proposed to be raised in accordance with the directions already issued. Balloting for fixing inter-se priority of the first 10 notices will be held in the room of Secretary, Delhi Vidhan Sabha at 11.15 A.M. on each day. Hon'ble Members are requested to participate in the balloting.

Contd.....5

(7) Private Members' Resolutions.

Members are informed that the Speaker has been pleased to allot the ^{22nd Dec} 11th August, 1995, for Private Members' Resolutions. The notices of Private Members' Resolutions would be received upto 15.00 Hours on ^{22nd Dec} 31st July, 1995. For the resolutions to be taken up on ^{22nd Dec} 11th August, 1995, members are informed that four resolutions pertaining to the Sixth Session are already pending and would be carried over as per the rules and will be the priority for discussion. Balloting ^{for remaining three resolutions} would be done on ^{22nd Dec} 31st July, 1995 at 18.00 Hours in the room of Secretary, Delhi Vidhan Sabha. All Hon'ble Members are welcome to participate in the balloting.

(8) Attendance Register.

Kind attention of all the members is invited to Rule 237 of the Rules of Procedure and Conduct of Business in the Legislative Assembly under which they have to mark attendance in the register before the meeting of the House is adjourned for the day. The attendance register is kept daily half-an-hour before the sitting in the left and right lobbies of the House. The members are requested to kindly mark their attendance therein every day.

(9) Procedure of Notices.

Kind attention of Members is invited to Rule 238 of the Rules of Procedure and Conduct of Business in the Legislative Assembly which reads as follows:-

"238(1) Every notice required by the Rules shall be given in writing addressed to the Secretary and shall be left at the Table or his office during working hours.

(2) Unless otherwise provided in these rules, a notice received in the office at hours after those specified in the preceding sub-rule shall be treated as given on the next opening day."

(10) Every notice should be signed in ink by the Member giving the notice, indicating his division number and name in capital letters and should be deposited in the Assembly Notice Office.

(11) All notices delivered in the Assembly Notice Office are date-stamped, and the time of receipt is also indicated thereon.

(12) The Assembly Notice Office is responsible for transmission of the notices to the Branches/Officers concerned without delay. Members are, therefore, requested not to deposit their notices either at the Table of the House or with any other Officer/Branch of the Assembly Secretariat.

(13) The hours specified for the receipt of notices by the Assembly Notice Office are between 9.30 Hours and 15.00 Hours on the date mentioned for the same. Notices left at the Notice Office after 15.00 Hours would be treated as given at 9.30 Hours on the next working day. This is not intended to preclude the Members from sending notice addressed to the Secretary by post.

(14) Communications on different matters may not be combined in one notice or letter.

(15) Visitors' Gallery Passes

Attention of members is invited to the directions issued by the Hon'ble Speaker under Rule 236 of the Rules of Procedure and Conduct of Business in the Legislative Assembly with regard to admission to the Visitors' Gallery. The directions, inter alia, provide that application forms for issue of Visitors' Gallery Passes must be submitted by 5.00 P.M. on the working day previous to the date for which the Gallery Passes are required. For example, applications for Gallery Passes meant for sitting of the House on 7-8-95 will be accepted upto 5.00 PM on the earlier day i.e. 4-8-95(5 & 6 being

Holidays). Similarly, the applications for Gallery Passes for the subsequent dates would be processed and enumerated in the like manner.

The seating capacity in the Visitors' Gallery being limited, note more than two passes shall be issued to a Member for each sitting. No admission cards for the Visitors' Gallery will ordinarily be issued on the same day.

(16) Parliamentary Conventions and Etiquettes.

Attention of members is invited, inter alia, to the following Parliamentary Customs, Conventions and Etiquettes required to be observed by them:-

- (i) The decorum and the seriousness of the proceedings of the House require that no member should shout slogans of any kind or sit on dharna in the pit of the House or stand up on the seat.
- (ii) Ruling given by the Chair should not be criticised directly or indirectly inside or outside the House.
- (iii) Display of exhibits on the floor of the House is not in order.

Parliamentary Etiquettes

- (i) A Member should keep to his usual seat while addressing the House.
- (ii) A Member should not sit or stand with his back towards the Chair.
- (iii) A Member should not approach the Chair personally in the House. He may send chits to the Officers at the Table, if necessary.

- (iv) A Member should not leave the House immediately after delivering his speech; courtesy to the House requires that after finishing their speeches members resume their seats and leave the House only afterwards, if necessary.
- (v) Members should not stand in the passage of the Chamber. They should either sit down or go out.
- (vi) A Member should not 'cross the floor' when the House is sitting, i.e. he should not pass between the Chair and the Member who is speaking.
- (vii) Every Member should resume his seat as soon as the Speaker rises to speak, or requests a member to sit down, and also when anyother member is in possession of the floor (i.e. speaking with the permission of the Chair) or has interposed in the course of the debate to raise a point of order.
- (viii) It is not in order for members, other than Ministers, to consult officials in the Officials' Gallery inside the House.

Kind cooperation of Members is solicited.

P.N. GUPTA
SECRETARY